

## LOK SABHA DEBATES

### LOK SABHA

Tuesday, October 26, 1976/Kartika 4,  
1898 (Saka)

The Lok Sabha met at Eleven of the  
Clock.

[MR. SPEAKER in the Chair]

#### PAPERS LAID ON THE TABLE

STATEMENT RE. CHANGE IN THE FINANCIAL  
ARRANGEMENTS FOR CONSTRUCTION OF  
JAKHAPURA-BANASPANI RAILWAY LINE

THE MINISTER OF RAILWAYS  
(SHRI KAMLAPATI TRIPATHI): I  
beg to lay on the Table a statement  
(Hindi and English versions) regard-  
ing change in the financial arrange-  
ments for construction of Jakhapura-  
Banaspani railway line. [Placed in  
Library. See No. LT-11393/76].

STATEMENT RE. ACCIDENT TO THE IN-  
DIAN AIRLINES CARAVELLE AIRCRAFT AT  
BOMBAY AIRPORT

THE MINISTER OF TOURISM  
AND CIVIL AVIATION (SHRI RAJ  
BAHADUR): I beg to lay on the  
Table a statement (Hindi and Eng-  
lish versions) on the accident to the  
Indian Airlines Caravelle Aircraft at  
Bombay Airport on the 12th October,  
1976. [Placed in Library. See No.  
LT-11394/76].

ADMINISTRATION REPORT OF TAMIL  
NADU WATER SUPPLY & DRAINAGE  
BOARD FOR 1974-75, A STATEMENT AND  
NOTIFICATIONS UNDER TAMIL NADU  
TOWN AND COUNTRY PLANNING ACT,  
1971

THE MINISTER OF STATE IN THE  
MINISTRY OF WORKS AND HOUS-

ING (SHRI H. K. L. BHAGAT): I  
beg to lay on the Table:

(1) (i) A copy of the Adminis-  
tration Report of the Tamil Nadu  
Water Supply and Drainage Board  
for the year 1974-75, under sub-  
section (1) of section 44 of the  
Tamil Nadu Water Supply and  
Drainage Board Act, 1970 read with  
clause (c) (iv) of the Proclamation  
dated the 31st January, 1976 issued  
by the President in relation to the  
State of Tamil Nadu.

(ii) A statement (Hindi and Eng-  
lish versions) explaining the rea-  
sons for not laying the Hindi ver-  
sion of the above Report.

[Placed in Library. See No. LT-  
11395/76].

(2) A copy each of the following  
Notifications under sub-section (2)  
of section 123 of the Tamil Nadu  
Town and Country Planning Act,  
1971 read with clause (c) (iv) of  
the Proclamation dated the 31st  
January, 1976 issued by the Presi-  
dent in relation to the State of  
Tamil Nadu:—

(i) G.O.Ms 1413 published in  
Tamil Nadu Government Gazette  
dated the 10th September, 1975.

(ii) G.O.Ms 1803 published in  
Tamil Nadu Government Gazette  
dated the 19th November, 1975.

(iii) G.O.Ms. 1973 published in  
Tamil Nadu Government Gazette  
dated the 26th November, 1975.

(iv) G.O.Ms 1885 published in  
Tamil Nadu Government Gazette  
dated the 3rd December, 1975.

(v) G.O.Ms 1895 published in  
Tamil Nadu Government Gazette  
dated the 3rd December, 1975.

(vi) The Tamil Nadu Town and Country Planning Board (Preparation and Submission of Annual Report) Rules, published in Notification No. G.O.Ms 231 in Tamil Nadu Government Gazette dated the 3rd March, 1976.

(vii) G.O.Ms 1166 published in Tamil Nadu Government Gazette dated the 30th June, 1976.

(3) A statement (Hindi and English versions)—

(i) explaining reasons for not laying the Hindi versions of the above Notifications; and

(ii) showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-11396/76].

**NOTIFICATION UNDER ALL INDIA SERVICES ACT, 1951**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): I beg to lay on the Table a copy of Notification No. G.S.R. 1108 (Hindi version) published in Gazette of India dated the 31st July, 1976 containing corrigendum to the Hindi version of Notification No. G.S.R. 2691 dated the 22nd November, 1975, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-11397/76].

**RAILWAYS RED TARIFF (7TH AMDT.) RULES, 1976**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): I beg to lay on the Table a copy of Railways Red Tariff (Seventh Amendment) Rules, 1976 (Hindi and English versions), published in Notification No. G.S.R. 1384 in Gazette of India

dated the 25th September, 1976, issued under section 47 of the Indian Railways Act, 1900. [Placed in Library. See No. LT-11398/76].

**NOTIFICATIONS UNDER OILFIELDS (REGULATION AND DEVELOPMENT) ACT, 1948**

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 10 of the Oilfields (Regulation and Development) Act, 1948:—

(i) S.O. 600(E) published in Gazette of India dated the 8th September, 1976.

(ii) The Petroleum and Natural Gas (Second Amendment) Rules, 1976, published in Notification No. G.S.R. 792(E) in Gazette of India dated the 8th September, 1976. [Placed in Library. See No. LT-11399/76].

**MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (2ND AMDT.) RULES, 1976**

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEBABRATA BARUA): I beg to lay on the Table a copy of the Monopolies and Restrictive Trade Practices (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1392 in Gazette of India dated the 25th September, 1976, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No. LT-11400/76].

**NOTIFICATIONS UNDER TAMIL NADU PROHIBITION ACT, 1937 AND STATEMENTS FOR DELAY AND NOT LAYING IN HINDI**

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE